

CENTRAL ELECTRICITY REGULATORY COMMISSION  
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Website: [www.cercind.gov.in](http://www.cercind.gov.in)

Ref: Docket No. 22/GT/2011

Date: 8.11.2011

To

Executive Director (Commercial),  
NHPC Office Complex, Sector-33,  
Faridabad,  
Haryana-121003

Subject: Docket No: 22/GT/2009- Petition for approval of tariff of Chamera HE Project Stage-III for the period from 01.09.2011 to 31.3.2014.

Sir,

With reference to your petition on the subject mentioned above, I am directed to inform you that information on the following is required to be filed on affidavit, with advance copy to the respondents/ beneficiaries, on or before 21.11.2011.

- (i) The detail calculations of claimed design energy of 1075.85MU as against CEA approved design energy of 1108.17MU.
- (ii) Time over run given in Annex III does not show the duration of delays in respective heads of works like completion of Dam, intake and desilting system, HRT against, Pressure shaft, surge shaft, galleries and Power House etc. against their scheduled completion. The activity wise analysis of delay as per PERT chart clearly indicating the parallel activities and activities in series is to be submitted separately.
- (iii) Proper justification as to how the time over run of one year is not attributable to the petitioner.
- (iv) Break up of establishment and E&M works cost.
- (v) Item/ works which comes under change of Scope/ Design and their impact on cost and time separately.
- (vi) Cost overrun in different heads of works due to time over run should be indicated separately.
- (vii) NAPF may be calculated as per regulations of the Commission.
- (iii) The details of increase in IDC & FC due to time over run to be submitted.
- (iv) Tentative date of commissioning of the project to be submitted.
- (v) Recommendations of designated agency for vetting of the capital cost.

(vi) Editable Soft Copy of the petition and calculations.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours sincerely,

Sd/-  
(Ritu Randeva)  
Asstt. Chief (Legal)